

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 128/MP/2022**

- Subject : Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter alia* seeking directions to Respondent Nos. 1 to 8 to procure the power generated and supplied by the Petitioner from 6.5.2022 onwards in terms of directions as issued by Ministry of Power on 5.5.2022 under Section 11 of the Electricity Act, 2003 and also seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 6.5.2022 to 31.10.2022, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Tata Power Company Limited (TPCL)
- Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and 8 Ors.

**Record of Proceedings**

**Corrigendum to ROP of hearing dated 17.8.2022**

For Paragraph 5 of Record of Proceedings for the hearing dated 17.8.2022 in Petition No. 128/MP/2022, the following paragraph 5 shall be substituted:

“5. The Petition shall be listed for hearing 14.9.2022. The parties are directed to complete the pleadings on or before 9.9.2022”

2. Except for the above, all other terms contained in ROP dated 17.8.2022 in Petition No. 128/MP/2022 remains unchanged.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

